



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu

NOTIFICATION

Jammu, the 12th, February, 2019

SRO:- 113 Whereas, Police Station Kunzer on 01-07-2017 learnt from reliable source that four persons namely Zahoor Ahmad Reshi, Mohd Shafi Dhobi, Farooq Ahamd Rather @ Gotapuri and Ab Ahad Parra affiliated with Muslim League are alluring and provoking common youth to join militancy and are sending them across the LOC for obtaining arms and ammunition training with the motive to segregate the State of Jammu and Kashmir from the Union of India;and

2. Whereas, a case FIR No. 69/2018 U/S 13, Unlawful Activities (Prevention) Act, 120-B RPC was registered at P/S Kunzer and investigation taken up;and

3. Whereas, during the course of investigation statement of witnesses acquainted with the facts and circumstances of the case were recorded under relevant provisions of law. The witnesses deposed that the accused Zahoor Ahmad Reshi , Mohd Shafi Dhobi , Farooq Ahamd Rather @ Gotapuri and Ab Ahad Parra are affiliated with Muslim League and allured and provoked them to join militancy. Investigation also revealed that the accused persons have been sending the youth of J&K across the LOC for obtaining illegal arms and ammunition training with the motive to segregate the State of Jammu and Kashmir from the Union of India. Investigation conducted further revealed that the accused persons are in close contact with each other and were on and off in touch on phone with the victims to motivate them for joining terrorist organizations in valley for furtherance of terrorist activities. The CDRs obtained and placed on record corroborated the criminal conspiracy on part of the accused persons. During investigation accused Zahoor Ahmad Reshi , Mohd Shafi Dhobi , Farooq Ahamd Rather @ Gotapuri were arrested and on the disclosure of accused Zahoor Ahmad arms and ammunition viz two live hand grenades were recovered and necessary memos to this effect were prepared. The recovered Grenades were subjected to Ballistic examination and certificate thereof obtained and placed on file. Subsequently Sections 7/25 A. Act , 18,18-B ,39 of ULAP Act 1967, 506 RPC were added in the case, while as sec.120-B was dropped; and

4. Whereas, based on cogent oral and documentary evidence collected, investigation substantiated offences punishable u/s 506 RPC 13,18,18-B,39 Unlawful Activities (Prevention) Act,7/25 A.Act against accused Zahoor Ahmad Reshi S/O Gh Mohi-ud din R/O Goonipora A/P Manglora Kunzer and U/S 506 RPC,13,18,18-B,39 UIAP Act against accused Mohd Shafi Dhobi S/O Ab Aziz R/o Bon Mokhama

Budgam , Farooq Ahamd Rather @ Gotapuri S/O Ali Mohammad R/o Gotpora Budgam and Ab Ahad Parra S/O Mohammad Sultan R/o Badra Payeen Kralgund Handwara and investigation concluded as proved. Accused Ab. Ahad Parra is absconding against whom proceedings u/s 512 Cr.PC have been proposed; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of sanction for launching prosecution against the accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accord sanction for launching prosecution against the accused persons namely 01. Zahoor Ahmad Reshi S/o Gh Mohi-ud-din R/O Goonipora A/P Manglora Kunzer 02. Mohd Shafi Dhobi S/O Ab Aziz R/o Bon Mokhama Budgam 03. Farooq Ahamd Rather @ Gotapuri S/O Ali Mohammad R/o Gotpora Budgam and 04. Ab Ahad Parra S/O Mohammad Sultan R/o Badra Payeen Kralgund Handwara for commission of offences punishable U/S 13,18,18-B and 39 Unlawful Activities (Prevention) Act,1967, in case FIR No. 69/2018 of Police Station Kunzer.

By Order of the Government of Jammu and Kashmir.

Sd/-

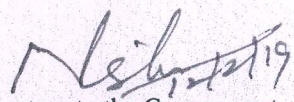
Principal Secretary to the Government
Home Department

Dated: 12-02-2019

No. Home/Pros/108/2018

Copy to the:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No(s). Legal/San/91/S/2013/84664-66 dated 24.12.2018 The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c.).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department